# <u>COURT - I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## DFR NO. 1289 OF 2016

#### Dated: 12<sup>th</sup> May, 2017

## Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of :

Essar Power Gujarat Ltd. Vs. Power Grid Corporation of India Ltd. ...Appellant(s)

Counsel for the Appellant(s)

...Respondent(s)

Ms. Mazag Andrabi Ms. Shuchi Singh Mr. Varun Kapur Ms. Shruti Dass

#### <u>ORDER</u>

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## (MENTIONED IN THE COURT)

On 11.05.2017, a week's more time was granted to the appellant to cure the defects. We are informed that the defects have been cured. In view of the urgency involved in the matter, learned counsel for the appellant has mentioned this matter and has requested that it may be placed for admission on Monday i.e., on 15.05.2017.

Office to place the matter on <u>**15.05.2017</u>** instead of 18.05.2017 before the regular bench.</u>

(T. Munikrishnaiah) Technical Member (Justice Ranjana P. Desai) Chairperson